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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2511/2000

New Delhi, this the 19th day of July, 2001

Hon'ble Shri Govindan S. Tampi, Member (A)
Hon'ble Shri Shanker Raju, Member (J)

Jitender Singh
S/o Shri Bhoorey Singh
R/o A-102/C, Mansa Ram Park
Uttam Nagar, New Delhi-110059.

...Applicant

(By Advocate Shri Shakeel Ahmed)

V E R S U S

1. The Commissioner of Police, Delhi
M.S.O. Building
I.P.Estate, New Delhi-110001.
2. Dy. Commissioner of Police
IIIrd Bn. DAP
Vikaspuri, New Delhi.

...Respondents

(By Advocate Shri Harvir Singh)

O R D E R (ORAL)

By Hon'ble Shri Shankar Raju,

Heard both the learned counsel for the parties.

2. The applicant in this case has assailed an order dated 20-9-1996, whereby he has been punished of forfeiture of approved service and one future increment has been ordered to be withheld for a period of four years with cumulative effect. The order of punishment was maintained by the appellate authority and further in the revision also.

3. We find from the record that the applicant has filed an Memorial/Review to the Lt. Governor against the order of punishment. The applicant before receipt of a copy of the final order has approached this Tribunal.

4. It is stated by the learned counsel for the applicant that the OA may be disposed of with a direction to the Lt. Governor to pass a reasoned and speaking order on his review without considering the aspect of limitation.

5. Learned counsel for the respondents vehemently opposed the contention of the applicant and stated that as the order has already been affirmed in the appeal and revision there is no need for issuance of these directions and that Lt. Governor has not been impleaded as a respondent.

6. We deem it proper and in the interest of justice, to dispose of this OA with a direction to the respondent No.1 i.e. Commissioner of Police to forward the review of the applicant on his making the same available within a week from today to the Lt. Governor who inturn shall pass reasoned and speaking order without considering the aspect of limitation within a period of three months from the receipt of a copy of this order. OA is accordingly disposed of. No costs.

S. Raju
(Shanker Raju)
Member (J)

/vikas/

(Govindan S. Tampli)
Member (A)